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ITEM NO.4 COURT NO.5 SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No. 3/2011 in  
Petition(s) for Special Leave to Appeal (Civil) No(s).8523/2011

(From the judgement and order dated 11/08/2010 in CMWP  
No.19320/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S JIVARAM OIL ENTERPRISES (P) LTD Petitioner(s)/  
Applicant(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(for amendment of m/parties to rectify the typographical mistake in  
mentioning the details of the respondent No. 3 with office report)

Date: 11/03/2013 This IA was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s)/

For Applicant(s) Mrs. Rachana Joshi Issar, Adv.  
Mr. Ambreen Rasool, Adv.  
Ms. Nidhi Tewari, Adv.

For Respondent(s)

Mr. Mukesh Verma, Adv.  
Mr. Ravi Prakash Mehrotr, Adv.  
Mr. Vinay Garg, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Permission to amend Memo of Parties by rectifying the  
typographical mistake in mentioning the correct details of respondent  
No. 3 is granted. Amended Memo of Parties filed along with  
interlocutory application is taken on record.

Interlocutory Application No. 3 of 2011 stands disposed of  
accordingly.

|(Rajesh Dham)  
|Court Master

| |(Renu Diwan)  
| |Court Master

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